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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

...

C.P. No.115/95

in

O.A.No.1949/88

Dated New Delhi, this 22nd day of February, 1996.

HON'BLE MR JUSTICE P. K. SHYAMSUNDAR, ACTING CHAIRMAN  
HON'BLE MR K. MUTHUKUMAR, MEMBER(A)

Dina Nath  
S/o Shri Khem Chand  
R/o B-140 Mansarovar Garden  
NEW DELHI-15.

... Applicant

By Advocate: Shri V. P. Sharma

versus

Shri I. P. S. Anand  
The Divisional Railway Manager  
Northern Railway  
Near New Delhi Railway Station  
NEW DELHI.

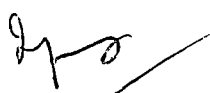
... Respondent

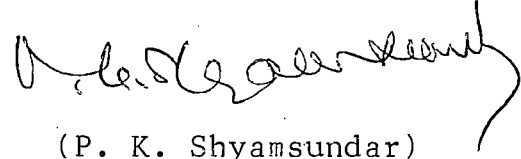
By Advocate: Shri P. S. Mahendru and  
Shri R. L. Dhawan..

O R D E R (Oral)

Mr Justice P. K. Shyamsundar

We have heard the learned counsel for the applicant. He submits that he will explore the possibilities of assailing the order stated to have been made by the Railway Authority in compliance with the directions of the Tribunal as mentioned in the O.A. In the circumstances, we do not find it necessary to pursue this matter further. The contempt proceedings are dropped. If the applicant still feels aggrieved, it is upto him to seek further remedy <sup>maybe</sup> as appropriate in law.

  
(K. Muthukumar)  
Member(A)

  
(P. K. Shyamsundar)  
Acting Chairman

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